

**Central Administrative Tribunal  
Jaipur Bench, JAIPUR**

OA.198/2006

This the 15th day of April, 2010

**Hon'ble Mr. M.L. Chauhan, Member (Judicial)  
Hon'ble Mr B.L.Khatri, Member (Administrative)**

Shri Mahesh Sharma Son of Late Shri Laxmi naraian Sharma aged about 50 years, Head Clerk, Establishment DRM Office Ajmer, R/o 1004/32 Near Band Kuya, Alwar Gate, Ajmer.

..... Applicant

(By Advocate: None)

**Versus**

1. Union of India through General Manager, North Western Railway Jaipur(Raj.)
2. The Divisional Railway Manager, North Western Railway Ajmer.
3. Chief Personnel Officer, North Western Railway, Head Office, Jaipur(Raj)
4. Laxmi Naraian Meena, Head Clerk, Establishment Section DRM Office Ajmer.

..... Respondents

(By Advocate: Shri Brijes Kumar proxy for Sh.T.P.Sharma)

**ORDER (Oral)**

When the matter was listed for hearing on 25.3.2010 the following order was passed by the Bench:-

“None has appeared on behalf of the applicant even on 15.10.2009 and 08.02.2010.

Let the matter be listed on 15.4.2010. In case no appearance is made on behalf of the applicant on the next date of hearing, this Tribunal will pass appropriate order.”

Even today none has appeared on behalf of the applicant. It appears that applicant is not interested in pursuing his case. Accordingly, the OA is dismissed for non-prosecution.

  
**(B.L. Khatri)**  
**Member (Administrative)**

  
**(M.L. Chauhan)**  
**Member (Judicial)**

mk